

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 3536
TO BE ANSWERED ON 16.03.2018

Slum Rehabilitation Scheme in CRZ-II Area

3536: DR. KIRIT SOMAIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Report of Sailesh Naik Committee to make amendments in the notification regarding Slum Rehabilitation Scheme in CRZ-II area is pending under consideration of his Ministry for a very long time and if so, the details thereof;
- (b) whether the State Government of Maharashtra has sent information/ clarification required by his Ministry in this regard and if so, the details thereof;
- (c) whether the Government has proposed to remove some condition to allow Slum Rehabilitation Scheme in CRZ-II areas;
- (d) if so, the details thereof; and
- (e) the time by which the amendment is likely to be made in the notification?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) to (e) The Report of the Shailesh Nayak Committee has been examined in the Ministry. Due consultations have also been held in this regard with various stakeholders and organisations, including State Government of Maharashtra. "Slum Rehabilitation Scheme" is already permitted in the CRZ-II areas of Mumbai under the extent provisions of the Coastal Regulation Zone Notification, 2011 and amendment to the notification including conditions is subject to the outcome of due process in the matter.
